

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

Regional Bench COURT-2.

Service Tax Appeal No. 326 of 2012

[Arising out of the Order-in-Original No. 17/2011-ST (Commr) dated 30.09.2011 passed by the Commissioner of Central Excise & Service Tax, Trivandrum.]

Artech Realtors Pvt Ltd

Tc, 15/1453, Air Road,
Vazhuthacud, Trivandrum, Kerala – 695014

.....Appellant

VERSUS

**Commissioner of Central Excise and Service Tax,
Trivandrum**

TC No. 26/3341, ICE Bhavan Press Club Road,
Trivandrum, Kerala - 695001

..... Respondent

Appearance:

None for Appellant

Mr. M. Sreekanth, Authorized Representative for Respondent

CORAM:

HON'BLE MR. P.A. AUGUSTIAN, MEMBER (JUDICIAL)

HON'BLE MRS. R. BHAGYA DEVI, MEMBER (TECHNICAL)

FINAL ORDER No. 20730 of 2026

Date of Hearing: 09.06.2026

Date of Decision: 09.06.2026

PER: P. A. AUGUSTIAN

None present for the appellant. The matter was listed on various occasions on 11.04.2025, 09.05.2025, 10.07.2025, 11.08.2025, 15.12.2025, 20.03.2026 and today and notices were sent to the appellant, however none appeared for the appellant, hence, it appears that the appellant is not serious to prosecute the matter before this forum and consequently, the appeal is dismissed for non-prosecution.

(Order dictated and pronounced in open court)

**(P.A.AUGUSTIAN)
MEMBER (JUDICIAL)**

**(R. BHAGYA DEVI)
MEMBER (TECHNICAL)**